

**MR. SPEAKER:** If he gives a motion, I will get the statement of the Home Minister on that. He can give me a motion that he has suffered a bleeding injury and then I can get the statement of the Home Minister on that.

**SHRI PRIYA RANJAN DAS MUNDI:** Sir, please allow me to make a submission on this. I would like to help you in this matter.

**MR. SPEAKER:** I have disposed it of.

13.18 hrs.

#### PAPERS LAID ON THE TABLE

#### COPY OF IMPORT TRADE CONTROL POLICY FOR 1975-76 AND A STATEMENT

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):** I beg to lay on the Table:

(1) A copy of the Import Trade Control Policy for the year 1975-76-- Vols. I & II.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above document. [Placed in Library. See No. LT-9344/75].

#### NOTIFICATION UNDER CUSTOMS ACT, 1962, NOTIFICATIONS UNDER CENTRAL EXCISE RULES 1944 AND COMPULSORY DEPOSIT (INCOME TAX PAYERS) (AMDT.) SCHEME, 1975

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):** I beg to lay on the table:

(1) A copy of the Notification No. G.S.R. 181 (E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1975, under section 159 of the Customs Act, 1962,

together with an explanatory memorandum. [Placed in Library. See No. LT-9345/75].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(1) G.S.R. 379 published in Gazette of India dated the 22nd March, 1975, together with an explanatory memorandum.

(11) G.S.R. 380 published in Gazette of India dated the 22nd March, 1975, together with an explanatory memorandum [Placed in Library. See No. LT-9346/75].

(3) A copy of the Compulsory Deposit (Income Tax Payers) (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. G.S.R. 162(E) in Gazette of India dated the 25th March, 1975 under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974 [Placed in Library. See No. LT-9347/75].

#### GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972 AND A STATEMENT

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH):** I beg to lay on the Table:

(a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—

(1) Order No. VCT-1474/131654-V, dated the 26th February, 1975 in the case of Shri Navinchandra